

Violation of Indian Air-space

1422. SHRI O.T. LEPCHA: Will the Minister of DEFENCE be pleased to state:

(a) on how many occasions the Indian air space was violated by foreign aircraft during the last one year, country-wise details of aircraft with dates;

(b) the reasons put forth by the crew in each case and the action taken by the Government in each case; and

(c) the efforts undertaken by Government to prevent the violation of Indian air space?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) The Indian air space was violated by foreign aircraft on 11 occasions during the last one year, the details of which are the follows:-

No.	Country	Date	No. & Type of Aircraft
1.	Pakistan	27.12.08	1 Unmanned Aerial Vehicle (UAV)
2.	-do-	12/13.01.09	1 UAV
3.	-do-	02.02.09	1 UAV
4.	-do-	15.03.09	1 UAV
5.	-do-	05.08.09	1 Fixed wing medium sized aircraft
6.	-do-	23.09.09	1 UAV
7.	China	13.05.09	1 slow moving aircraft
8.	-do-	21.06.09	2 helicopters
9.	-do-	24.06.09	2 helicopters
10.	USA	19.06.09	1 transport aircraft
11.	-do-	18.10.09	1 cargo aircraft

(b) and (c) All such cases are taken up with the concerned country through diplomatic channels, as per established procedure.

Report of ASSOCHAM on the domestic defence market

1423. SHRI NAND KUMAR SAI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Association Chambers of Commerce and Industry (ASSOCHAM) has submitted any report of Government on the domestic defence market;

(b) if so, the details in this regard;

(c) whether ASSOCHAM has requested Government to allow India inc. to participate in defence deals and also increase FDI limit in the defence sector;